

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2150**

**TO BE ANSWERED ON THE 29<sup>TH</sup> NOVEMBER, 2016/AGRAHAYANA 8, 1938  
(SAKA)**

**HIGH COURT DIRECTION ON CENSUS**

**2150. SHRI R.P. MARUTHARAJAA:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Madras High Court has issued any direction to the Government on caste census; and**

**(b) if so, the details thereof and the reaction of the Government in this regard?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a)&(b): Madam; the Hon'ble High Court of Madras observed in the**

**Order dated 24.10.2008 made in the Writ Petition No.25785 of 2005 that:**

**“In the interest of the weaker sections of the society, we direct the**

**Census Department of the Government of India to take all such**

**measures towards conducting the caste-wise Census in the country at**

**the earliest and in a time bound manner, so as to achieve the goal of**

**social justice in its true sense, which is the need of the hour.”**

**Hon'ble High Court of Madras reiterated its judgment on 12th May, 2010 in another Writ Petition, which was challenged through a Special Leave Petition. The Hon'ble Supreme Court on 07.11.2014 set aside the above mentioned two judgments of the Hon'ble High Court stating that it is legally impermissible.**

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